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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH
ALLAHABAD

Dated: This the 31st day of March 1997

CORAM: Hon'ble Dr. R.K.Saxena, J.M.
Hon'ble Mr. D.S.Baweja, A.M.

ORIGINAL APPLICATION NO.427 OF 1995

Amar Pal son of Shri Roop Chand
aged about 39 years, resident of
Qtr. No.299A New Model Railway Colony,
Izetnagar, Bareilly.

..... Applicant

C/A Shri Shishir Kumar

Versus

1. Union of India, through General Manager (Vig)
North-Eastern Railway, Gorakhpur.
2. Chief personnel Officer, North-Eastern
Railway, Gorakhpur.
3. District Controller of Stores, North-Eastern
Railway, Izetnagar, Bareilly.

... Respondents

C/R Shri Prashant Mathur.

ORDER

Hon'ble Dr. R.K.Saxena, J.M.-

Applicant Amar Pal has approached the Tribunal
to seek the quashment of suspension order dated
6.4.1995 (Annexure A2).

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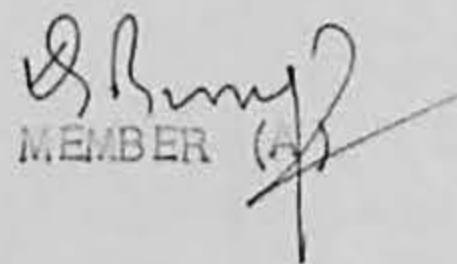
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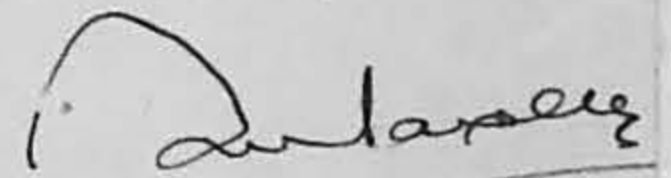
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2. It is stated that the applicant/^{was} working under the respondents as Depot Store Keeper at Izatnagar under the District Controller of Stores on 21.3.1995. Vigilance ^{cell} of the respondents had done stock checking of the stores and found excess scrap in comparison to the inventory. He was, therefore, put under suspension. Being aggrieved, the O.A. was filed.

3. In this case, the counter reply was filed on behalf of the respondents but no Rejoinder Affidavit was filed. The matter remained at the stage of admission.

4. Shri Shishir Kumar counsel for the applicant appears and informs that the suspension order which was passed against the applicant, was revoked by the respondents and, therefore, the applicant does not want to proceed with the matter. In this way, there remains no cause of action and the Original Application stands dismissed.


MEMBER (A)


MEMBER (J)

Gcs